

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 220 OF 2018 &**  
**IA NO. 1084 OF 2018**

**Dated: 14<sup>th</sup> August, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matter of:**

<b>Jhajjar KT Transco Private Limited.</b>	<b>...Appellant(s)</b>
<b>Vs.</b>	
<b>Haryana Electricity Regulatory Commission &amp; Anr.</b>	<b>...Respondent(s)</b>

Counsel for the Appellant(s) : Ms. Poonam Verma  
Ms. Abiha Zaidi

**ORDER**

**IA NO. 1084 OF 2018**

*(Appln. for exemption from filing certified copy of impugned order)*

We have heard Ms. Poonam Verma, learned counsel for the Appellant. For the reasons stated in the application, the application is allowed.

**APPEAL NO. 220 OF 2018**

Issue notice to the Respondents returnable on 04.09.2018. Dasti, in addition, is permitted.

List the matter on **04.09.2018**.

**(I.J. Kapoor)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**